

Similarly, India is also a signatory to International Covenant on Civil and Political Rights which prohibits advocacy of national, racial or religious hatred that constitute incitement to discrimination, hostility or violence. Despite that, there is no separate legislation or strong laws on mob lynching.

Further, under the Genocide Convention, India is obliged to prevent crimes against humanity through international cooperation. However, Rohingyas were expelled from the Indian territory and sent to a place where their lives and freedom would be threatened. In light of this, I urge the Government to honour India's international obligations and bring in necessary legislations and amendments.

DR. AMAR PATNAIK (Odisha): I associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): I too associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): I too associate myself with the Special Mention made by the hon. Member.

Need to conduct an independent audit by the CAG into the working of welfare schemes of the Union Government

SHRI BINOY VISWAM (Kerala): Sir, rampant fraud and leaks in several welfare schemes funded by the Union Government have meant that the intended beneficiaries bear the brunt and are adversely affected. According to the statement made by the Minister of Agriculture and Farmers' Welfare, over Rs. 150 crores of fraud have occurred under the PM-Kisan Scheme due to ineligible beneficiaries drawing benefits. Several FIRs have already been filed in this regard across the country.

Similarly, the *Pradhan Mantri Bima Fasal Yojana*, a Scheme to provide insurance protection to farmers who face crop loss, has given abysmally low-sum insurance claims to farmers. Farmers have had to face harrowing distress due to such low payouts. Their distress is further compounded by the perpetual delays that farmers face in receiving their rightful insurance claims. Another project of the Union Government that was portrayed as one of its flagship schemes was the *Pradhan Mantri Awas Yojana* which aims to aid economically weaker sections of the society in building homes by providing subsidized home loans. This scheme has also fallen prey to fraud with the CBI having uncovered thousands of crores of scams where loans have been granted under fictitious and fake names.

Considering the magnitude of the scams in question, the Government can no longer afford to remain silent. There is an urgent need for the Government to immediately conduct an independent audit by the CAG into the workings of these schemes, prosecute the culprits, and restructure the schemes to check such fraud.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Shri G.V.L. Narasimha Rao; not present. Shri Elamaram Kareem; not present. Shri Sushil Kumar Modi; not present. Shri M. Shanmugam; not present. Dr. John Brittas; not present. Shri P. Wilson.